

opium in the shape of unauthorised cultivation in certain Indian States and illicit conversion into heroin. Infact, a major importer of Indian opium in the USA, sent a team of their officers to India in March, 1991, who visited opium growing areas at the time of harvesting and submitted a very favourable report about the preventive controls exercised over illicit cultivation of opium in India. The US administration, however, has been expressing apprehensions about leakage from licit production of opium in India and stray attempts at its conversion into heroin. Available reports, though, point towards minimal leakages. The preventive set up has also been strengthened to control leakages, with the establishment/strengthening of preventive units at Dehradun, Kanpur, Agra, Udaipur, Neemuch, Barabanki and Kota.

Import of opium into USA from India is regulated by the 80-20 rule under which 80% of the imports of narcotic raw material into USA are required to be made from India and Turkey. Attempts have been made by certain lobbies in the USA to reduce India's share of exports to the USA, but these have not succeeded.

Residential accomodation to Punjab Haryana High Court Judges

3826. SHRIPAWANKUMAR BANSAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether some judges of the Punjab and Haryana High Court at Chandigarh have not been provided residential accomodation so far;

(b) if so, the reasons therefor;

(c) the details of other judicial officers who have not been given Government accomodation at Chandigarh ; and

(d) the time by which residential accomodation is likely to be provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): (a) and (b) . In terms of Section 22 A of the High Court Judges (Conditions of Service) Act, 1954, every judge of the High Court is entitled without payment of rent to the use of an official residence, he is paid an allowance of Rs 2500 per month which is free of incometax. As per the information supplied by the Home Department, Chandigarh Administration, at present all the judges of that High Court have been allotted official residential accomodation.

(c) and (d) The information regarding judicial officers is being collected and will be laid on the Table of the House.

Constitution of Houses by LIC under policy holders housing scheme in Karnataka

3827. SHRIMATI CHANDRA PRABHA · URS: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation has constructed houses for policy-holders under the Policy Holders Housing Scheme in Banglore and other places in Karnataka;

(b) if so, the number of houses constructed and allotted in Banglore; Mysore and other Cities in Karnataka;

(c) whether there is any proposal to construct more houses for policy holders in Mysore city, during 1991-92; and

(d) If so, the number of houses to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) LIC has constructed houses for policy holders in Bangalore only.

(b) The total number of houses constructed in Bangalore is 1592.

(c) No, Sir.

(d) Does not arise.

Manufacture of Aircraft by Hindustan Aeronautics Limited

3828. SHRI V. KRISHNA RAO: Will the Minister of DEFENCE be pleased to state:

(a) whether some new aircrafts are being manufactured in the Hindustan Aeronautics Limited for domestic use; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera) Mr. Speaker, Sir, I have given notice of a Privilege Motion. (*Interruptions*)

[*English*].

SHRI DIGVIJAYA SINGH (Rajgarh) : Sir, yesterday in Madhya Pradesh Vidhan Sabha a very unparliamentary remark was made by a BJP MLA against a Harijan-Adivasi and a Lady MLA of the Congress Party. It is shameful. A Party which is going on Ekta Yatra is making disparaging remarks against the Harijan-Adivasis and lady MLA of the Congress Party. They have brought down the dignity of the House to such a low ebb. It should be condemned in the strongest

possible terms. It is shameful. Sir, the BJP is not taking action against that MLA. On the contrary, they have given notices against the Congress MLAs... (*Interruptions*) This is highly deplorable and this should be condemned. Now they are taking action against the Congress MLAs who have not done anything and they have not taken any action against the BJP MLA who made such a disparaging remark against the lady MLA, which is highly objectionable (*Interruptions*)

MR. SPEAKER: How can we discuss it here?

Now Mr. P. M. Sayeed.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, his party men tore off the National Flag and insulted the Speaker. (*Interruptions*)

SHRI DIGVIJAYA SINGH: No, Sir, not at all. They talk of Indian culture while they have made a disparaging remark against the lady M.L.A. Indian culture holds women in high esteem but they have distorted it. Shri Advani should say something about it. Will they practise such Indian culture. (*Interruptions*)

[*English*]

MR. SPEAKER: Why are you raking it up? I have gone to some other point.

[*Translation*]

Please sit down.

(*Interruptions*)

SHRI P.M. SAYEED (Lakshadweep): Mr. Speaker, Sir, I was compelled to stage a dharna here yesterday on an important matter...

MR. SPEAKER: Sir, a Member on the Panel Chairmen should not stage a dharna.